CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, MUMBAI

Review Petition No.:- 77/2000

IN

Original Application No.: - 1210/1995

CORAM: - HON'BLE SHRI JOG SINGH, MEMBER (J)
HON'BLE SHRI SUDHAKAR MISHRA, MEMBER (A)

Date of decision 17th March, 2010

Union of India (Through) General Manager, Western Railway, Churchgate, Mumbai - 400 020.

Divisional Railway Manager Western Railway Mumbai Central Mumbai 400 008.

Review Petitioner (Original Respondents).

(By Advocate Shri V.D. Vadhavkar)

Versus

- Shri V.N. Mangalnandan Electrical Chargeman
- 2. Shri Hari Shankar S., Electrical Chargeman C/o. G.S. Walia, Advocate High Court, 16, Maharashtra Bhavan, Bora Maszid Street, Fort, Mumbai - 400 001. ... Respondents (Original Applicant No.1)

(By Advocate Shri G.S. Walia)

ORDER (ORAL)

Per Shri Jog Singh, Member (J)

It is brought to our notice that the Applicants had sought Voluntary Retirement with effect from 5.10.2008.

2. In the Circumstances, both the learned counsel

for the parties fairly submit that the issue in the present Review Petition has become infructuous M.P. No.1044/2000 has also caccordingly the infructuous.

In view of the above, the Review Petition as well as M.P. stand disposed of as infructuous.

R.P. NO. 77/2000.IN

NO.CAT/MUM/JUDL/OA. 1210/1995 2297 Dated: 23/3/10 COPY TO:

Shri V.D. Vadhavkar, counsel for Applicant 2 Shri G.S. Walia, counsel for Respondents.

24/3/10 est 11:30 am for 6.5.20 alig

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